

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 494/2000

New Delhi, this the 30th day of March, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN  
HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

Dr. Pushkar Saxena S/O Virendra Kumar Saxena,  
R/O 2660 Lane 17, Kailash Nagar,  
Delhi-110031. ... Applicant

( In person )

-Versus-

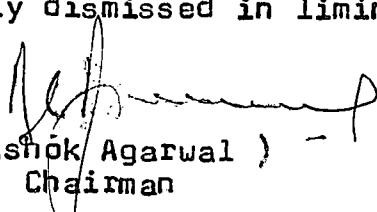
1. Ministry of Education,  
Govt. of N.C.T. through  
Secretary, Education,  
Old Secretariat, Delhi.
2. Director of Education,  
Distt. East Vigilance Branch,  
Rani Garden, Delhi.
3. Dy. Director of Education,  
Distt. East, Rani Garden,  
Delhi. ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Present O.A. has been filed at an interlocutory stage, namely, the issue of the report by the enquiry officer in disciplinary proceedings initiated against the applicant. An order is yet to be passed by the disciplinary authority. Even after the same is passed, the remedy of appeal is open to the applicant. Applicant, in the circumstances, has approached the Tribunal without exhausting the remedies available to him.

2. Present O.A., in the circumstances, is barred by Section 20 of the Administrative Tribunals Act, 1985. The same is accordingly dismissed in limine.

  
( Ashok Agarwal )  
Chairman

  
( V. K. Majotra )  
Member (A)

/as/